


HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 06/Confdl./2018 Bilaspur dated the 10 / 01 /2018
II-15-48/2001(Pt.-III)

Copies of advertisement dated 23.12.2017 issued by the Registrar General, High Court of Delhi, New Delhi are enclosed herewith regarding recruitment to the Delhi Higher Judicial Service and Delhi Judicial Service for information of the candidates concerned.


(Gautam Chourdiya)
Registrar General

PUBLIC APPOINTMENTS

HIGH COURT OF DELHI : NEW DELHI

(website : www.delhihighcourt.nic.in)

DELHI HIGHER JUDICIAL SERVICE EXAMINATION – 2017

THE HIGH COURT OF DELHI invites online applications from eligible candidates for filling up **11 vacancies** by way of direct recruitment in Delhi Higher Judicial Service by holding Delhi Higher Judicial Service Examination in two successive stages:-

- (i) Delhi Higher Judicial Service Preliminary Examination (objective type with 25% negative marking) for selection to the main examination; and
- (ii) Delhi Higher Judicial Service Main Examination (Descriptive) for selection of candidates for calling for Viva voce.

The Delhi Higher Judicial Service Preliminary Examination (Objective Type) referred to above, will be held on **Sunday, the 15th April, 2018**.

The Syllabus for the Preliminary (Objective) Examination shall be as follows:-

General Knowledge, Current Affairs, English Language and topics on Constitution of India, Evidence Act, Limitation Act, Code of Civil Procedure, Criminal Procedure Code, Indian Penal Code, Contract Act, Partnership Act, Arbitration Law, Specific Relief Act, Hindu Marriage Act, Succession Law, Transfer of Property Act, Sale of Goods Act and Negotiable Instruments Act.

The Syllabus for the Main (Descriptive) Examination shall be as follows:-

General Knowledge, Current Affairs, English Language and topics on Constitution of India, Indian Evidence Act, Limitation Act, Code of Civil Procedure, Criminal Procedure Code, Indian Penal Code, Contract Act, Partnership Act, Arbitration Law, Specific Relief Act, Hindu Marriage Act, Succession Law, Transfer of Property Act, Sale of Goods Act and Negotiable Instruments Act.

The time scale of the pay of members of Delhi Higher Judicial Service is **Rs.51550-1230-58930-1380-63070** plus allowances as are admissible to officers working under the Government of National Capital Territory of Delhi. A candidate shall be eligible to appear in the examination if he / she is (a) a citizen of India; (b) a person who has practised as an Advocate for not less than 7 years; and (c) a person who has attained the age of 35 years but has not attained the age of 45 years as on 1st January, 2017.

The candidates shall submit their applications online only in the prescribed format through the official website of High Court of Delhi i.e. delhihighcourt.nic.in as per given below schedule of dates:

Commencement of online filling up of Application Forms	31.01.2018 (10:00 AM)
Last date for creating New Log In for online registration	15.02.2018 (11:59 PM)
Last date for filling Online Application Form and/or making payment through Debit Card/Internet Banking	15.02.2018 (11:59 PM)

The **fees (non-refundable)** in the sum of Rs.1000/- for General Category candidates and Rs.200/- for Scheduled Caste / Scheduled Tribe / Physically Handicapped (Blind / Low vision) (mobility not to be restricted) candidates should be paid through Debit Card/ Internet Banking.

The candidates can take printout of Application and keep it for future reference. They need not send the print out of the online application to the High Court.

Before filling up the form, the candidates are advised to read carefully the Notification / Advertisement and Instructions for Delhi Higher Judicial Service Examination – 2017.

The number of vacancies to be filled are as under:-

Category	No. of vacancies
General	05
SC	02
ST	04
TOTAL	11

- Note 1: Out of aforesaid 11 vacancies, 01 vacancy is reserved for Physically Handicapped (B/LV) candidate.
- Note 2: The differently-abled persons should be capable of efficiently discharging their duties as Judicial Officer as per the satisfaction of the Medical Board as may be constituted before or after their names are recommended for appointment.
- Note 3: The above vacancies are subject to the outcome of CA No. 1086/2013 and WP(C) No. 130/2016 pending in Supreme Court of India and WP(C) 2828/2010 and WP(C) No. 10113/2015 pending in Delhi High Court.
- Note 4: No request for rechecking and revaluation of papers would be entertained as the same is not provided for in the Delhi Higher Judicial Service Rules, 1970.

The candidates applying for the examination should ensure that they fulfill all the eligibility conditions for admission to the examination. Their admission at all the stages of examination for which they are admitted by this Court viz. Preliminary (Objective) Examination, Main (Descriptive) Examination and the Viva voce shall be purely provisional, subject to their satisfying the prescribed eligibility conditions. If on verification at any time before or after the Preliminary (Objective) Examination, Main (Descriptive) Examination and the Viva voce, it is found that they do not fulfill any of the eligibility conditions, their candidature for the examination shall stand cancelled without any notice or further reference.

Details regarding Preliminary Examination, Main Examination, Viva Voce, eligibility, relaxation in age and other general terms and conditions applicable to the candidates are given in the Instructions available on the online portal of Delhi High Court i.e. www.delhihighcourt.nic.in. Candidates are requested to go through the Instructions before filling up the Application Form.

Sd/-
(DINESH KUMAR SHARMA)
REGISTRAR GENERAL
23.12.2017

PUBLIC APPOINTMENTS

HIGH COURT OF DELHI : NEW DELHI

(website : www.delhihighcourt.nic.in)

DELHI JUDICIAL SERVICE EXAMINATION – 2017

THE HIGH COURT OF DELHI invites online applications from eligible candidates for filling up 50 vacancies in Delhi Judicial Service, by holding Delhi Judicial Service Examination in two successive stages:

- (i) Delhi Judicial Service Preliminary Examination (objective type with 25% negative marking) for selection for the main examination; and
- (ii) Delhi Judicial Service Main Examination (Written) for selection of candidates for calling for Viva voce.

The Delhi Judicial Service Preliminary Examination (Objective Type) referred to above, will be held on **Sunday, the 6th May, 2018**.

The scale of pay of members of the Service is Rs. **27700-770-33090-920-40450-1080-44770**. A candidate shall be eligible to appear in the examination if he / she is (a) a citizen of India; (b) a person practising as an Advocate in India or a person qualified to be admitted as an Advocate under the Advocates Act, 1961; and (c) not more than 32 years of age as on **1st January, 2018** i.e. on the 1st day of January following the date of commencement of the examination. In the case of candidates belonging to Scheduled Castes / Tribes, the upper age limit is relaxable by 5 years. The upper age limit is also relaxable maximum by 5 years in the case of Ex-Servicemen including Emergency Commissioned Officers and Short Service Commissioned Officers who have rendered at least 5 years military service and have been released on completion of assignment (including those whose assignment is due to be completed within 6 months) otherwise than by way of dismissal or discharge on account of misconduct or inefficiency, or on account of physical disability attributable to military service or on invalidment.

As per O.M. dated 29.12.2005 issued by Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, Government of India, the upper age limit for **persons with disabilities** shall be relaxable by 10 years.

General category disabled candidates would thus be eligible for age relaxation up to 10 years and SC/ST category disabled candidates would be eligible for age relaxation up to 15 years.

The candidates shall submit their application online only in the prescribed format through the official website of High Court of Delhi i.e. www.delhihighcourt.nic.in as per schedule of dates, given below:

Commencement of online filling up of Application Forms	31.01.2018 (10:00 AM)
Last date for creating New Log In for online registration	15.02.2018 (11:59 PM)
Last date for filling Online Application Form and/or making payment through Debit Card/Internet Banking	15.02.2018 (11:59 PM)

The **fees (non-refundable)** in the sum of Rs.1000/- for General Category candidates and Rs.200/- for Scheduled Caste / Scheduled Tribe / Physically Handicapped (Blind / Low vision) (mobility not to be restricted) / Orthopaedically Handicapped {OA – one arm affected (Right or left), OL – one leg affected (right or left), BL – both legs affected but not arms}/Hearing Impaired candidates should be paid through Debit Card/ Internet Banking.

The candidates can take printout of Application and keep it for future reference. They need not send the print out of the online application to the High Court.

Before filling up the form, the candidates are advised to read carefully the Notification / Advertisement and Instructions for Delhi Judicial Service Examination – 2017.

The number of vacancies to be filled are as under:-

Category	No. of vacancies	Remarks
General	18	
SC	11	07 vacancies are backlog
ST	21	19 vacancies are backlog
TOTAL	50	

Note 1: Out of aforesaid 50 vacancies, the reservation for PH candidates shall be as follows:

Category	Vacancies	Remarks
PH (Blind/Low Vision)	02	02 backlog vacancies
PH (Ortho)	01	01 backlog vacancy
PH (Hearing Impaired)	01	
Total	04	

Note 2: The vacancies are subject to change.

Note 3: The vacancy for PH(Hearing Impaired) is subject to amendment of existing Rules, which is to be notified.

Note 4: The differently-abled persons should be capable of efficiently discharging their duties as Judicial Officer as per the satisfaction of the Medical Board as may be constituted before or after their names are recommended for appointment.

Note 5: The aforesaid vacancies and consequent selection/appointments, if any, will be subject to the outcome of WP(C) No. 764/2017, WP(C) No. 832/2017, WP(C) No. 831/2017, WP(C) No. 896/2017, WP(C) No. 938/2017, WP(C) No. 996/2017, WP(C) No. 885/2017, WP(C) No. 1063/2017, WP(C) No. 1081/2017, WP(C) No. 1046/2017 and CA No. 1086/2013 pending in Supreme Court of India and WP(C) No. 2828/2010 pending in Delhi High Court.

Note 6: No request for rechecking and revaluation of papers would be entertained as the same is not provided for in the Delhi Judicial Service Rules, 1970.

The candidates applying for the examination should ensure that they fulfill all the eligibility conditions for admission to the examination. Their admission at all the stages of examination for which they are admitted by this Court viz. Preliminary Examination, Main Examination (Written) and the Viva voce shall be purely provisional, subject to their satisfying the prescribed eligibility conditions. If on verification at any time before or after the Preliminary Examination (Objective Type), Main Examination (Written) and the Viva voce, it is found that they do not fulfill any of the eligibility conditions, their candidature for the examination shall stand cancelled without any notice or further reference.

Details regarding Preliminary Examination, Main Examination, Viva Voce, eligibility, relaxation in age and other general terms and conditions applicable to the candidates are given in the Instructions available on the online portal of Delhi High Court i.e. www.delhihighcourt.nic.in. Candidates are requested to go through the Instructions before filling up the Application Form.

**Sd/-
(DINESH KUMAR SHARMA)
REGISTRAR GENERAL
23.12.2017**